

(2021) 09 SEBI CK 0177

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1142, 1143 Of 2021, Appeal No. 617 Of 2021

Metroglobal Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-09-2021

Acts Referred:

Citation : (2021) 09 SEBI CK 0177

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pradeep Sancheti, Vinay Kothari, Saurabh Bachawat, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. Connect with Appeal No. 543 of 2021 and list on October 26, 2021. In the meanwhile, the respondent will file a reply within three weeks from today. Rejoinder, if any, may be filed by the appellant on or before the next date. The urgency application is disposed of. The stay application will be considered on the next date.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.